

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 87064 of 2015

(Arising out of Order-in-Appeal No. CD/417 TO 418/M-III/2015 dated 05/03/2015
passed by the Commissioner of Central Excise, Mumbai-III)

M/s Subrata Dey

.....Appellant

VERSUS

**Commissioner of Central Excise,
Mumbai-III**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Sanjay Hasija, Superintendent Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86066 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: C.J. Mathew

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(D.M. Misra)
Member (Judicial)**

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**(C.J. Mathew)
Member (Technical)**